

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE TWENTY FIRST DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 2192 OF 2021

Between:

Sameera Fatima, D/o. MD. Musheer Qureshi, Aged about 19 years, Occ. Student,
R/o. 9-14-36, Ahmed Pura, Nizamabad, T.S. - 503001.

...PETITIONER

AND

1. The State of Telangana and Another, Represented by its Principal Secretary,
Medical and Health Family Welfare Department, Secretariat Buildings,
Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its
Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No. 2 in not considering Petitioner for Left Over / Stray Vacancy Seat for admission into BDS Degree / Diploma courses for the academic year, 2020-21 under B and C/NRI Category Management Quota, as illegal, arbitrary, unconstitutional and consequently direct the Respondent No. 2 to allow the petitioner to upload application for Left Over / Stray Vacancy Seat for admission into BDS Degree /Diploma and BDS courses under B and C/NRI Category Management Quota for the academic year 2020-21.

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to consider and allow the petitioner to upload application in the online for Left Over/ Stray Vacancy Seat for admission into BDS Degree/ Diploma courses B and C/NRI Category Management Quota for the academic year 2020-21.

Counsel for the Petitioner : SRI ABDUL KABEER

Counsel for the Respondent No.1 : GP FOR MEDICAL HEALTH FW

**Counsel for the Respondent Nos.2 : SRI A.PRABHAKAR RAO,
SC FOR KNRUHS**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.2192 of 2021

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Abdul Kabeer, learned counsel for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. Learned counsel for the petitioner submits that the issue involved in the Writ Petition has been rendered academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/- MOHD ISMAIL
ASSISTANT REGISTRAR /
SECTION OFFICER

To,

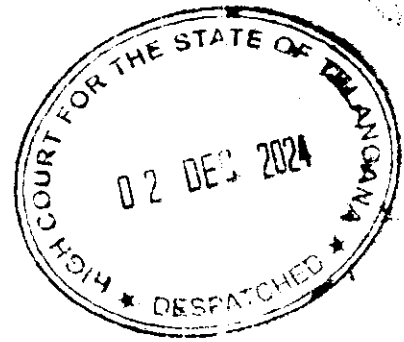
1. One CC to SRI ABDUL KABEER, Advocate. [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
3. One CC to SRI A.PRABHAKAR, SC for Kaloji Narayan Rao University of Health Sciences, Warangal. [OPUC]
4. Two CD Copies.

BSK

LS

HIGH COURT

DATED:21/10/2024



ORDER

WP.No.2192 of 2021

**DISMISSING THE WRIT PETITION
WITHOUT COSTS**

*PA
29/10/24.
7 Copies.*